(b) if so, the details thereof;

(c) the details of the issues on which the enquiry is being done by the CBI; and

(d) the time-frame by which the enquiry would be completed by the CBI?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Sir.

(b) and (c) The CVC has requested the CBI for discreet field verification into the alleged misuse/abuse of official position by the then Director General of Hydrocarbon in collusion with private parties.

(d) Since the matter is at the initial stage of examination, no time frame can be given for completion of enquiry.

Implementation of RTI Act

820. SHRI NANDI YELLAIAH: Will the PRIME MINISTER be pleased to state:

(a) whether Government is aware of the findings of a survey conducted by Public Cause Research Foundation as per which only in 34,980 cases out of total 51,128 cases, orders for giving required information were complied and thus only 27 out of 100 applicants were getting reply under RTI Act;

(b) whether it is also a fact that despite several reminders the State Governments of Sikkim and Uttar Pradesh have not given copies of RTI orders and copies of only 900 orders have been provided by Tamil Nadu Government against its claim of having passed about 40 thousand orders; and

(c) if so, the steps taken/proposed to ensure effective implementation of RTI Act?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) The Government, through a media report, has come to know about a study conducted by the Public Cause Research Foundation about functioning of the Information Commissions. The Study, according to the media report, concludes that a person filing an appeal with an Information Commission has 27% chance of getting information. However, as per the Annual Report of the Central Information Commission for the year 2006-07, on an average authorities under different Ministries disposed off 66% of the requests received under the RTI Act, A person under the Act has an opportunity of filing two appeals — one within the Public Authority and another with the Information Commission. The Central Information Commission disposed off 68.45% of the appeals according to the CIC Annual Report.

(b) The Central Information Commission and some other State Information Commissions are posting their orders on the website. However, the information is not centrally maintained.

(c) The Government in order to ensure effective implementation of the RTI Act, has been giving training to public information officers/first appellate authorities; has issued various instructions to Ministries/Departments/establishments, published Guides for the Information Seekers, the Central Public information Officers, the First Appellate Authorities, the Public Authorities; giving financial help to the State Information Commissions under a Centrally Sponsored Scheme etc. The Government also launched publicity campaigns to create awareness about the Act.

Incidents of disproportionate assets cases

†821. SHRI PRABHAT JHA: Will the PRIME MINISTER be pleased to state:

(a) whether incidents of disproportionate assets through abuse of Governmental and constitutional position by public servants in country, and those occupying constitutional posts in country and States, have increased in the recent past;

(b) if so, the details for the last five years;

(c) whether Government is incapable of curbing such incidents of economic offences;

(d) if not, the reason for Central Vigilance Commission being incapable of curbing such incidents or take concrete action;

(e) whether there should be an autonomous mechanism to monitor corruption in States which can prevent incidents like the recent one involving a former Chief Minister; and

(f) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) The CBI has registered 517 disproportionate assets cases since 1.1.2004 to 31.10.2009. The year-wise figures are as given below:—

Year					
2004	2005	2006	2007	2008	2009 (Upto 31.10.09)
75	147	78	79	86	52

(c) and (d) Government is fully committed to implement its policy of "Zero Tolerance against Corruption" and is moving progressively to eradicate corruption from all spheres of life by improving transparency and accountability. Several steps have been taken to combat corruption and to improve the functioning of Government. These include:—

(i) Issue of Whistle Blowers Resolution, 2004;

(ii) Enactment of Right to Information Act, 2005;

†Original notice of the question was received in Hindi.